

(2021) 06 GUJ CK 0058

In the Gujarat High Court

Case No : R/Special Civil Application No. 7737 Of 2021

Union Of India

APPELLANT

Vs

Ganesh Chandra Sahu S/O Ramesh Chandra Sahu

RESPONDENT

Date of Decision : 09-06-2021

Acts Referred:

Citation : (2021) 06 GUJ CK 0058

Hon'ble Judges : A.J.Desai, J;Dr. A. P. Thaker, J

Bench : Division Bench

Advocate : Devang Vyas, Harsheel D Shukla, Ronith Joy

Final Decision : Allowed

Judgement

A.J.Desai, J

1. Rule. Learned advocate for the respondent waives service. With the consent of the learned advocates on both sides, present petition is taken up for

final hearing.

2. By way of present petition, Union of India has challenged an order dated 05.05.2021 passed by Central Administrative Tribunal, Ahmedabad

Bench, Ahmedabad, in O.A. No.120/134/2021 by which, by way of interim relief, the respondent is ordered to be continued in service on the post he is

holding till the final outcome of O.A. and the matter is fixed on 9.6.2021.

3. Having heard learned advocates Mr.Devang Vyas and Mr.Ronith Joy for the respective parties and without examining the merits of the case, we

are of the opinion that prima facie, by way of interim order, it seems that original application itself is allowed. Hence, the said order is required to be

quashed and set aside.

4. Hence, the petition is allowed. The impugned order dated 5. 05.2021 passed by Central Administrative Tribunal, Ahmedabad Bench, Ahmedabad, in

O.A. No.120/134/2021 is quashed and set aside. The Tribunal is requested to decide the original application at the earliest, after giving opportunity of

hearing to all concerned, preferably before 30.6.2021. The Tribunal shall decide the case without being influenced by the observations made in the

order impugned as well as the observations made by this Court in the present order. Rule is made absolute accordingly.